

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 422

IA/1630/ND/2023, IA/846/ND/2023,  
IA/845/ND/2023, IA/3020/ND/2022,  
IA/3022/ND/2022, IA/3021/ND/2022,  
IA/1220/ND/2023, IA/1950/ND/2023,  
IA/3285/ND/2023, IA/1040/ND/2024 IN  
IB/983/ND/2020

**IN THE MATTER OF:**

Dilwara Leasing and Investment Limited	...	Applicant
Versus		
Vibrant Buildwell Pvt Ltd	...	Respondent

**Under Section 7 of IBC,2016.**

**Order delivered on 02.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Anirban Bhattacharya, Adv. in  
IA/1950/ND/2023, IA/1220/ND/2023,  
IA/3021/ND/2022, IA/3022/ND/2022,  
IA/3020/ND/2022, IA/845/ND/2023,  
IA/846/ND/2023

For the Respondent :

For the DTCP : Mr. Shekhar Raj Sharma Dy AG Haryana with Ms.  
Nidhi Narwal, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned  
to **30.05.2024**.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**